

ORISSA ORDINANCE No. 4 OF 1968

THE ORISSA MUNICIPAL (AMENDMENT) ORDINANCE, 1968

[Promulgated by the Governor of Orissa on the 26th September 1968 published in an extraordinary issue of the Orissa Gazette dated the 27th September 1968]

AN

ORDINANCE

TO AMEND THE ORISSA MUNICIPAL ACT, 1950 AND THE ORISSA MUNICIPAL (AMENDMENT) ACT, 1968

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Municipal Act, 1950 and the Orissa Municipal (Amendment) Act, 1968 in the manner hereinafter appearing; Orissa Act
23 of 1950.
Orissa Act
16 of 1968.

NOW THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Nineteenth Year of the Republic of India :--

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Municipal (Amendment) Ordinance, 1968.

(2) It shall come into force at once.

Amendment
of section 12
Orissa Act
23 of 1950

2. In section 12 of the Orissa Municipal Act, 1950 in sub-section (2) for the words "after consulting the councillors at a meeting" the words "after consulting the municipal council," shall be substituted. Orissa Act,
23 of 1950

Amendment
of section
32, Orissa
Act 16 of
1968.

3. In section 52 of the Orissa Municipal (Amendment) Act, 1968 in clause (c) for the words "six months" the words "eight months" shall be substituted. Orissa Act
16 of 1968.

Dated the 26th September 1968

S. S. ANSARI
Governor of Orissa